

Jet Privilege - Group Health Insurance
Unique id : IRDAI/HLT/SHAI/P-H(G)/V.I/67/2016-17

The declaration and other documents if any shall be the basis of this Contract and is deemed to be incorporated herein.

In consideration of the premium paid, subject to the terms, conditions, exclusions and definitions contained herein the Company agrees as under.

That if during the period stated in the Schedule the Insured Person shall contract any disease or suffer from any illness or sustain bodily injury through accident and if such disease or injury shall require the insured Person/s, upon the advice of a duly Qualified Physician/Medical Specialist /**Medical Practitioner** or of duly **Qualified Surgeon** to incur Hospitalization expenses during the period stated in the schedule for medical/surgical treatment at any **Nursing Home / Hospital** in India as an **in-patient**, the Company will indemnify the **Insured Person/s** the amount of such expenses as are reasonably and necessarily incurred, up-to the limits mentioned and /or compensate to an extent as agreed but not exceeding the Limit of Coverage in aggregate in any one period stated in the schedule hereto.

1. Coverage

- A) Room, Boarding, Nursing Expenses, ICU Charges as provided by the Hospital / Nursing Home up to 1% of the sum insured
- B) Surgeon, Anesthetist, Medical Practitioner, Consultants, Specialist Fees.
- C) Anesthesia, blood, oxygen, operation theatre charges, surgical appliances, medicines and drugs, diagnostic materials and X-ray, diagnostic imaging modalities, dialysis, chemotherapy, radiotherapy, cost of pacemaker, stent and similar expenses
- D) Emergency ambulance charges up to Rs.2,000/- per hospitalization for transportation of the insured person by private ambulance service when this is needed for medical reasons to go to hospital for treatment, provided however there is an admissible claim under the policy.
- E) Relevant Pre-Hospitalization medical expenses incurred for a period not exceeding 30 days prior to the date of hospitalization, for the disease/illness, injury sustained following an admissible claim under the policy
- F) Post-Hospitalization expenses incurred up to 60 days after discharge from the hospital
- G) **Air Ambulance** charges up to 10% of the Basic Sum Insured during the entire policy period, provided that
 - 1. It is for life threatening emergency health condition/s of the insured person which requires immediate and rapid ambulance transportation to the hospital/medical centre that ground transportation cannot provide.
 - 2. Necessary medical treatment not being available at the location where the Insured Person is situated at the time of Emergency
 - 3. It is prescribed by a Medical Practitioner and is Medically Necessary;
 - 4. The insured person is in India and the treatment is in India only
 - 5. Such Air ambulance should have been duly licensed to operate as such by Competent Authorities of the Government/s

- H) **Delivery Expenses** : Expenses for a Delivery including Delivery by Caesarean Section, pre and postnatal expenses, are payable up-to Rs.25,000/- per Delivery,
Note : The company shall not be liable to make any payments under this policy in respect of any expenses what so ever incurred by the insured person in connection with or in respect of: Family planning treatment and all types of treatment for infertility / Sub-fertility and its complications thereof.
- I) **New Born Cover** : Expenses incurred in a hospital / nursing home as an in-patient for treatment of the New-born for any disease, illness or accidental injuries are payable up-to the floater sum insured provided the mother is covered under the policy.
- J) **Cost of Health Check Up**: Expenses incurred towards Cost of Medical Check-up upto 1% of Sum Insured subject to a maximum of Rs.5,000/- per policy period is payable. The insured persons become eligible for this benefits after continuous coverage under this policy after every block of 3 years with the Company and payable on renewal while the policy is in force

Note (Applicable for 1A to 1I) :

Expenses on Hospitalization are payable provided the hospitalization is for minimum period of 24 hours. However this time limit will not apply for the treatments / procedures mentioned in the list of Day Care treatments taken in the Hospital / Nursing Home and the Insured is discharged on the same day.

Expenses incurred on treatment of Cataract is limited to Rs.20,000/- per eye per person.

Expenses relating to hospitalization will be considered in proportion to the room rent stated in the policy schedule or actuals whichever is less .

Co-payment: 10% of Co-pay is applicable on all claims for persons aged 55 years or above

- K) **Personal Accident Insurance**: If at any time during the Period of Insurance, the Insured Person (Main Member) shall sustain any bodily injury resulting solely and directly from an Accident caused by external, violent and visible means and if such accident causes death of the Insured Person within 12 Calendar months from the date of Accident, then the Company will pay 100% of the Health Sum Insured as compensation

Special Conditions for Personal Accident Insurance

1. The sum insured for this Section is equal to the sum insured opted for Health Section
2. Where there is an admissible claim for Accidental Death during the policy period, the health cover will continue for the remaining insured persons.
3. Any claim under health portion will not affect the Sum Insured under this section.
4. This benefit is available only for the main member of the family who must be a Jet Privilege Member

Exclusions applicable for Personal Accident Insurance

1. Any claim relating to events occurring before the commencement of the cover or otherwise outside the Period of Insurance.
2. Any claim for Death or Disablement of the Insured Person from (a) intentional self-injury / suicide or attempted suicide or (b) whilst the insured person is under the influence of intoxicating liquor or drugs
3. Any claim arising out of mental disorder, suicide or attempted suicide self inflicted injuries, or sexually transmitted conditions, anxiety, stress, depression, venereal disease or any loss directly or indirectly attributable to HIV (Human Immunodeficiency Virus) and / or any HIV

related illness including AIDS (Acquired Immunodeficiency Syndrome), insanity and / or any mutant derivative or variations thereof howsoever caused.

4. Insured Person engaging in Air Travel unless he/she flies as a fare-paying passenger on an aircraft properly licensed to carry passengers. For the purpose of this exclusion Air Travel means being in or on or boarding an aircraft for the purpose of flying therein or alighting there from.
 5. Accidents that are results of war and warlike occurrence or invasion, acts of foreign enemies, hostilities, civil war, rebellion, insurrection, civil commotion assuming the proportions of or amounting to an uprising, military or usurped power, seizure capture arrest restraints detentions of all kings princes and people of whatever nation, condition or quality whatsoever.
 6. Participation in riots, confiscation or nationalization or requisition of or destruction of or damage to property by or under the order of any government or local authority.
 7. Any claim resulting or arising from or any consequential loss directly or indirectly caused by or contributed to or arising from:
 - a. Ionizing radiation or contamination by radioactivity from any nuclear fuel or from any nuclear waste from the combustion of nuclear fuel or from any nuclear waste from combustion (including any self sustaining process of nuclear fission) of nuclear fuel.
 - b. Nuclear weapons material
 - c. The radioactive, toxic, explosive or other hazardous properties of any explosive nuclear assembly or nuclear component thereof.
 - d. Nuclear, chemical and biological terrorism
 8. Any claim arising out of sporting activities in so far as they involve the training or participation in competitions of professional or semi-professional sports persons.
 9. Participation in Hazardous Sport / Hazardous Activities
 10. Persons who are physically challenged, unless specifically agreed and endorsed in the policy.
 11. Any loss arising out of the Insured Person's actual or attempted commission of or willful, participation in an illegal act or any violation or attempted violation of the law.
 12. Any claim arising out of an accident related to pregnancy or childbirth, infirmity, whether directly or indirectly.
- L) **Educational Grant** : Following an admissible claim under the policy towards Death of the main member, 25% of the sum insured is paid as educational grant provided the dependent child and / or children are below 18 years of age.

The maximum grant is payable 25% of the sum insured irrespective of the number of dependent children.

Note

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2. DEFINITIONS

Accident/Accidental means sudden, unforeseen and involuntary event caused by external, visible and violent means.

Any one illness means continuous period of illness and it includes relapse within 45 days from the date of last consultation with the Hospital/Nursing Home where treatment has been taken. Occurrence of the same illness after a lapse of 45 days as stated above will be considered as fresh illness for the purpose of this policy.

Cashless Service means a facility extended by the insurer to the insured where the payments, of the cost of treatment undergone by the insured in accordance with the policy terms and conditions, are directly made to the network provider by the insurer to the extent pre-authorization approved.

Company means Star Health and Allied Insurance Company Limited.

Condition Precedent shall mean a policy term or condition upon which the Insurer's liability under the policy is conditional upon.

Co-payment is a cost-sharing requirement under a health insurance policy that provides that the insured will bear a specified percentage of the admissible claim amount. A co-payment does not reduce the sum insured.

Congenital Anomaly means a condition which is present since birth, and which is abnormal with reference to form, structure or position.

- a) Internal Congenital Anomaly: Congenital anomaly which is not in the visible and accessible parts of the body.
- b) External Congenital Anomaly: Congenital anomaly which is in the visible and accessible parts of the body

Day Care Centre means any institution established for day care treatment of illness and/or injuries or a medical set up within a hospital and which has been registered with the local authorities, wherever applicable, and is under the supervision of a registered and qualified medical practitioner and must comply with all minimum criteria as under

- has qualified nursing staff under its employment;
- has qualified medical practitioner(s) in charge;
- has fully equipped operation theatre of its own where surgical procedures are carried out;
- maintains daily records of patients and will make these accessible to the Insurance company's authorized personnel.

Day Care treatment means medical treatment and/or surgical procedure which is:

Undertaken under general or local anesthesia in a hospital/day care centre in less than 24 hrs because of technological advancement and Which would have otherwise required a hospitalization of more than 24 hours

Treatment normally taken on an out-patient basis is not included in the scope of this definition.

Dental treatment means a treatment related to teeth or structures supporting teeth including examinations, fillings (where appropriate), crowns, extractions and surgery.

Dependent Child means a child (natural or legally adopted), who is financially dependent on the primary insured or proposer and does not have his / her independent sources of income.

Diagnosis means diagnosis by a registered medical practitioner, supported by clinical, radiological, histological, histo-pathological and laboratory evidence and also surgical evidence wherever applicable, acceptable to the Company.

Disclosure to information norm: The Policy shall be void and all premiums paid hereon shall be forfeited to the Company, in the event of misrepresentation, mis-description or non-disclosure of any material fact.

Family includes Insured Person, spouse, dependent children up to 25 years of age

Group Administrator / Proposer means M/s Jet Privilege Private Limited.

Hazardous Sport / Hazardous Activities means engaging whether professionally or otherwise in any sport or activity, which is potentially dangerous to the Insured Person (whether trained, or not). Such Sport/Activity including but not limited to Winter sports, Ice hockey, Skiing, Skydiving, Parachuting, Ballooning, Scuba Diving, Bungee Jumping, Mountain Climbing, Riding or Driving in Races or Rallies, caving or pot holing, hunting or equestrian activities, diving or under-water activity, rafting or canoeing involving rapid waters, yachting or boating outside coastal waters, jockeys, horseback, Polo, Circus personnel, army/navy/air force personnel and policemen whilst on duty, persons working in underground mines, explosives, magazines, workers whilst involved in electrical installation with high-tension supply, nuclear installations, handling hazardous chemicals

Hospital/Nursing Home means any institution established for in-patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities under the Clinical Establishments (Registration and Regulation) Act, 2010 or under the enactments specified under the Schedule of Section 56(1) of the said Act OR complies with all minimum criteria as under:

- a. Has qualified nursing staff under its employment round the clock;
- b. Has at least 10 in-patient beds in towns having a population of less than 10,00,000 and at least 15 in- patient beds in all other places;
- c. Has qualified medical practitioner(s) in charge round the clock.
- d. Has a fully equipped operation theatre of its own where surgical procedures are carried out;
- e. Maintains daily records of patients and makes these accessible to the insurance company's authorized personnel.

Hospitalization means admission in a Hospital for a minimum period of 24 consecutive 'In-patient Care' hours except for specified procedures/ treatments, where such admission could be for a period of less than 24 consecutive hours.

ICU (Intensive Care Unit) Charges means the amount charged by a Hospital towards ICU expenses which shall include the expenses for ICU bed, general medical support services provided to any ICU patient including monitoring devices, critical care nursing and intensivist charges.

Illness means a sickness or a disease or pathological condition leading to the impairment of normal physiological function and requires medical treatment.

(a) Acute condition - Acute condition is a disease, illness or injury that is likely to respond quickly to treatment which aims to return the person to his or her state of health immediately before suffering the disease/ illness/ injury which leads to full recovery

(b) Chronic condition - A chronic condition is defined as a disease, illness, or injury that has one or more of the following characteristics:

1. it needs ongoing or long-term monitoring through consultations, examinations, check-ups, and /or tests
2. it needs ongoing or long-term control or relief of symptoms
3. it requires rehabilitation for the patient or for the patient to be specially trained to cope with it
4. it continues indefinitely
5. it recurs or is likely to recur

Injury means accidental physical bodily harm excluding illness or disease solely and directly caused by external, violent, visible and evident means which is verified and certified by a Medical Practitioner.

Insured Person means the name/s of persons shown in the schedule / Certificates of the Policy, who are covered under this policy, for whom the insurance is proposed, appropriate premium is paid.

In-Patient means an Insured Person who is admitted to Hospital and stays there for a minimum period of 24 hours for the sole purpose of receiving treatment.

Intensive care unit means an identified section, ward or wing of a hospital which is under the constant supervision of a dedicated medical practitioner(s), and which is specially equipped for the continuous monitoring and treatment of patients who are in a critical condition, or require life support facilities and where the level of care and supervision is considerably more sophisticated and intensive than in the ordinary and other wards

Medical Practitioner is a person who holds a valid registration from the Medical Council of any State or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is there by entitled to practice medicine within its jurisdiction; and is acting within the scope and jurisdiction of license.

Medically Necessary treatment is defined as any treatment, tests, medication, or stay in *hospital* or part of a stay in *hospital* which

- is required for the medical management of the illness or injury suffered by the insured;
- must not exceed the level of care necessary to provide safe, adequate and appropriate medical care in scope, duration, or intensity;
- must have been prescribed by a medical practitioner;
- must conform to the professional standards widely accepted in international medical practice or by the medical community in India

Network Hospital means hospitals or health care providers enlisted by an insurer, TPA or jointly by an insurer or jointly by an Insurer and TPA to provide medical services to an insured by a cashless

facility.

Non Network Hospital means any hospital, day care center or other provider that is not part of the network.

Notification of claim means the process of intimating a claim to the insurer or TPA through any of the recognized modes of communication.

Nuclear, chemical, biological terrorism shall mean the use of any nuclear weapon or device or the emission, discharge, dispersal, release or escape of any solid, liquid or gaseous Chemical agent and/or Biological agent during the period of this insurance by any person or group(s) of persons, whether acting alone or on behalf of or in connection with any organisation(s) or government(s), committed for political, religious or ideological purposes or reasons including the intention to influence any government and/or to put the public, or any section of the public, in fear. "Chemical" agent shall mean any compound which, when suitably disseminated, produces incapacitating, damaging or lethal effects on people, animals, plants or material property. "Biological" agent shall mean any pathogenic (disease producing) micro-organism(s) and/or biologically produced toxin(s) (including genetically modified organisms and chemically synthesized toxins) which cause illness and/or death in humans, animals or plants.

Pre-hospitalization Medical Expenses: means medical expenses incurred during pre-defined number of days preceding the hospitalization of the Insured Person, provided that

- a. Such medical expenses are incurred for the same condition for which the insured person's hospitalization was required and
- b. The inpatient hospitalization claim for such hospitalization is admissible by the insurance company.

Post Hospitalization Medical Expenses: means medical expenses incurred during pre-defined number of days immediately after the Insured Person is discharged from the hospital provided that:

- a. Such medical expenses are incurred for the same condition for which the insured person's hospitalization was required and
- b. The inpatient hospitalization claim for such hospitalization is admissible by the insurance company.

Qualified Nurse is a person who holds a valid registration from the Nursing Council of India or the Nursing Council of any state in India

Reasonable and Customary Charges means the charges for services or supplies, which are the standard charges for the specific provider and consistent with the prevailing charges in the geographical area for identical or similar services, taking into account the nature of the illness / injury involved

Room Rent means the amount charged by a hospital towards Room and Boarding expenses and shall include associated medical expenses.

Surgery/Surgical Operation means manual and / or operative procedure (s) required for treatment of an illness or injury, correction of deformities and defects, diagnosis and cure of diseases, relief from suffering and prolongation of life, performed in a hospital or day care centre by a medical practitioner.

Unproven/Experimental Treatment means treatment, including drug Experimental therapy, which is not based on established medical practice in India, treatment experimental or unproven

3. EXCLUSIONS

The Company shall not be liable to make any payments under this policy in respect of any expenses what so ever incurred by the insured person in connection with or in respect of:

1. Circumcision, Preputio plasty, Frenuloplasty, Inoculation or Vaccination (except for post-bite treatment and for medical treatment other than for prevention of diseases)
2. Congenital External diseases/condition defects or anomalies
3. Dental treatment or surgery unless necessitated due to accidental injuries and requiring hospitalization. (Dental implants are not payable)
4. Convalescence, general debility, run-down condition or rest cure, Nutritional deficiency states, Psychiatric, mental and behavioral disorders, Venereal disease and Sexually transmitted diseases, intentional self injury and use of intoxicating drugs / alcohol, smoking and tobacco chewing
5. Injury/disease directly or indirectly caused by or arising from or attributable to war, invasion, act of foreign enemy, warlike operations (whether war be declared or not)
6. Injury or disease directly or indirectly caused by or contributed to by nuclear weapons/materials
7. All expenses arising out of any condition directly or indirectly caused due to or associated with Human T-cell Lympho Tropic Virus type III (HTLV-III) or Lymphadenopathy Associated Virus (LAV) or the Mutants Derivative or Variations Deficiency Syndrome or any Syndrome or condition of a similar kind commonly referred to as AIDS. It is however made clear that such of those who are positive for HIV (Human Immuno Deficiency Virus) would be entitled for expenses incurred for treatment, other than for opportunistic infections and for treatment of HIV/AIDS, provided at the time of first commencement of insurance under this policy, their CD4 count is not less than 350.
8. Treatment arising from or traceable to pregnancy, childbirth, miscarriage, abortion or complications of any of these (other than ectopic pregnancy), family planning treatment and all types of treatment for infertility and its complications thereof.
9. Expenses incurred on weight control services including surgical procedures for treatment of obesity, medical treatment for weight control, treatment for genetic and endocrine disorders, treatment for sleep apnea
10. Expenses incurred on High Intensity Focused Ultra Sound, Uterine fibroid embolisation, Balloon Sinoplasty, Enhanced External Counter Pulsation Therapy and related therapies, Chelation therapy, Deep Brain Stimulation, Hyperbaric Oxygen Therapy, Rotational Field Quantum Magnetic Resonance Therapy, VAX-D, Low level laser therapy, Photodynamic therapy and such other therapies similar to those mentioned herein under exclusion no14

11. Expenses incurred on Lasik Laser or Refractive Error Correction and its complications all treatment for disorders of eye requiring intra-vitreous injections and related procedures.
12. Charges incurred at Hospital or Nursing Home primarily for diagnostic, Radiology or laboratory Tests not consistent with or incidental to the diagnosis and treatment of the positive existence or presence of any ailment, sickness or injury, for which confinement is required at hospital/nursing home.
13. Expenses on vitamins and tonics unless forming part of treatment for injury or disease as certified by the attending Physician.
14. Naturopathy Treatment, unconventional, untested, unproven, experimental therapies.
15. Stem cell Therapy, Chondrocyte Implantation, Immunotherapy without proper indication.
16. Hospital registration charges, admission charges, record charges, telephone charges and such other charges
17. Expenses incurred for treatment of diseases/illness/accidental injuries by systems of medicines other than Allopathy
18. Change of sex or cosmetic or aesthetic treatment of any description, plastic surgery (other than as necessitated due to an accident or as a part of any illness), all treatment for erectile dysfunctions.
19. Cost of spectacles and contact lens, hearing aids, Cochlear implants and procedures, walkers and crutches, wheel chairs, CPAP, BIPAP, Continuous Ambulatory Peritoneal Dialysis, infusion pump and such other similar aids.
20. Other expenses as detailed in the website "www.starhealth.in"

4. CONDITIONS:

1. The premium payable under this policy shall be payable in advance. No receipt of premium shall be valid except on the official form of the company signed by a duly authorized official of the company. The due payment of premium and the observance of fulfillment of the terms, provision, conditions and endorsements of this policy by the Insured Person/s, in so far as they relate to anything to be done or complied with by the Insured Person/s, shall be a condition precedent to any liability of the Company to make any payment under this policy. No waiver of any terms, provisions, conditions, and endorsements of this policy shall be valid unless made in writing and signed by an authorized official of the Company.
2. Upon the happening of any event, which may give rise to a claim under this policy, notice with full particulars shall be sent to the Company within 24 hours from the date of occurrence of the event.
3. Claim must be filed within 15 days from the date of discharge from the Hospital.

Note: Conditions 2 & 3 are precedent to admission of liability under the policy. However the Company will examine and relax the time limit mentioned in these conditions depending upon the merits of the case.

4. The Insured Person shall obtain and furnish the Company with all original bills, receipts and other documents upon which a claim is based and shall also give the Company such additional information and assistance as the Company may require in dealing with the claim
Documents to be submitted in support of claim are –

Documents to be submitted in support of Health claim are

For Reimbursement claims:

- a. Duly completed claim form, and
- b. Pre Admission investigations and treatment papers.
- c. Discharge Summary from the hospital in original
- d. Cash receipts from hospital, chemists
- e. Cash receipts and reports for tests done
- f. Receipts from doctors, surgeons, anaesthetist
- g. Certificate from the attending doctor regarding the diagnosis.

For Cashless Treatment:

- a. Call the 24 hour help-line for assistance - 1800 425 2255
- b. Inform the ID number for easy reference
- c. On admission in the hospital, produce the ID Card issued by the Company at the Hospital Helpdesk
- d. Obtain the Pre-authorisation Form from the Hospital Help Desk, complete the Patient Information and resubmit to the Hospital Help Desk.
- e. The Treating Doctor will complete the hospitalisation/ treatment information and the hospital will fill up expected cost of treatment.
- f. This form is submitted to the Company
- g. The Company will process the request and call for additional documents/ clarifications if the information furnished is inadequate.
- h. Once all the details are furnished, the Company will process the request as per the terms and conditions as well as the exclusions therein and either approve or reject the request based on the merits.
- i. In case of emergency hospitalization information to be given within 24 hours after hospitalization
- j. Cashless facility can be availed only in networked Hospitals
- k. In non-network hospitals payment must be made up-front and then reimbursement will be effected on submission of documents

Documents to be submitted in support of Personal Accident claim are

- a. Completed Claim form
- b. Death certificate, Panchanama
- c. FIR, wherever applicable
- d. Postmortem report
- e. In the absence of assignment, Legal Heir ship Certificate/Succession Certificate / Will duly probated
- f. Original Policy, if issued for Individual Coroner's Report/Police Inquest Report

Note: The Company reserves the right to call for additional documents wherever required.

Please note that denial of a Pre-authorization request is in no way to be construed as denial of treatment or denial of coverage. The Insured Person can go ahead with the treatment, settle the hospital bills and submit the claim for a possible reimbursement.

In case of delay in payment of any claim that has been admitted as payable under the Policy terms and conditions, beyond the time period as prescribed under IRDA (Protection of Policyholders Regulation), 2002, the Company shall be liable to pay interest at a rate which is 2% above the bank rate prevalent at the beginning of the financial year in which the claim is approved by the Company. For the purpose of this clause, 'bank rate' shall mean the existing bank rate as notified by Reserve Bank of India, unless the extent regulation requires payment based on some other prescribed interest rate.

5. Any medical practitioner authorized by the company shall be allowed to examine the **Insured Person/s** in case of any alleged injury or diseases requiring hospitalization when and as often as the same may reasonably be required on behalf of the Company at the Company's cost.
6. The Company shall not be liable to make any payment under the policy in respect of any claim if such claim is in any manner fraudulent or supported by any fraudulent means or device, misrepresentation /non disclosure at the time of proposal / at the time of claim, whether by the Insured Person/s or by any other person acting on his behalf.
7. **Automatic Restoration Sum Insured (Applicable for 1A to 1G):** There shall be automatic restoration of the Sum Insured by 100% of the sum insured immediately upon exhaustion of the sum insured during the policy period subject to the following terms

It is made clear that such automatic restoration of sum insured :

- a. Is available only once during the policy period and
 - b. Can be utilized only for illness / disease unrelated to the illness / diseases for which claim/s was / were made. The unutilized restored sum insured cannot be carried forward.
8. **Renewal:** The policy may be renewed subject to mutual consent and mutually agreed terms and conditions. The Company, however, shall not be bound to give notice that the policy is due for renewal.
 9. **Cancellation:** The Company may cancel this policy on grounds of misrepresentation, fraud, Moral Hazard, non disclosure of material fact as declared at the inception of the policy / at the time of claim, or non-co-operation by the insured entity, by sending the insured entity 30 days notice by registered letter to its last known address. Where the misrepresentation, fraud, moral hazard, non disclosure either at inception or at the time of claim is by the insured beneficiary, then the insurance cover in respect of such insured beneficiary and his / her family will cease immediately. The insured entity may at any time cancel this policy and in such event the Company shall allow refund only for those insured beneficiary who have not made claim as on the date of cancellation, after retaining premium at Company's short period rate only (table given below) provided no claim has occurred up to the date of cancellation

| PERIOD ON RISK | RATE OF PREMIUM TO BE RETAINED |
|----------------------|--------------------------------|
| Up to one-month | 1/3rd of annual premium |
| Up to three Months | ½ of annual premium |
| Up to six months | 3/4th of annual premium |
| Exceeding six months | Full annual premium |

10. **Automatic Termination:** The insurance under this policy with respect to each relevant insured person policy shall terminate immediately on the earlier of the following events:
1. Upon the death of the Insured Person
 2. Upon exhaustion of the sum insured

11. **Role of Group Administrator / Proposer**

The Group administrator shall play a facilitative role between the Insurer and the Insured Person. Such role includes

1. Furnish to the Company detailed list of Insured Person/s for preparation of ID cards
2. Distribute ID cards received from the Company
3. To facilitate Insured Person / s in availing cashless facility
4. To make payment of premium on or before the stipulated time.

12. **Arbitration :** If any dispute or difference shall arise as to the quantum to be paid under this policy (liability being otherwise admitted) such difference shall independently of all other questions be referred to the decision of a sole arbitrator to be appointed in writing by the parties to the dispute/difference, or if they cannot agree upon a single arbitrator within 30 days of any party invoking arbitration, the same shall be referred to a panel of three arbitrators, comprising of two arbitrators, one to be appointed by each of the parties to the dispute/difference and the third arbitrator to be appointed by such two arbitrators. Arbitration shall be conducted under and in accordance with the provisions of the Arbitration and Conciliation Act, 1996.

It is clearly agreed and understood that no difference or dispute shall be referable to arbitration, as hereinbefore provided, if the Company has disputed or not accepted liability under or in respect of this policy.

It is hereby expressly stipulated and declared that it shall be a condition precedent to any right of action or suit upon this policy that the award by such arbitrator/ arbitrators of the amount of the loss or damage shall be first obtained.

It is also further expressly agreed and declared that if the Company shall disclaim liability to the Insured for any claim hereunder and such claim shall not, within three years from the date of such disclaimer have been made the subject matter of a suit in a Court of Law, then the claim shall for all purposes be deemed to have been abandoned and shall not thereafter be recoverable hereunder.

13. All claims under this policy shall be payable in Indian currency. All medical /surgical treatments under this policy shall have to be taken in India.

14. **Important Note:**

- a) Where the policy is on floater basis the sum insured floats among each member of the family
- b) The Policy Schedule and any Endorsement are to be read together and any word or such meaning wherever it appears shall have the meaning as stated in the Act / Indian Laws
- c) The terms conditions and exceptions that appear in the Policy or in any Endorsement are part of the contract, must be complied with and applies to each relevant insured person. Failure to comply may result in the claim being denied.
- d) Settlement of claims under the Policy is subject to the provisions of Anti- Money Laundering / Counter Financing of Terrorism (AML / CFT) policy of the Company. For further details, please visit our website www.starhealth.in
- e) The attention of the policy holder is drawn to our website www.starhealth.in for anti fraud policy of the company for necessary compliance by all stake holders

15. Policy disputes:

Any dispute concerning the interpretation of the terms, conditions, limitations and/or exclusions contained herein is understood and agreed to by both the Insured and the Company to be subject to Indian Law.

16. Notices

Any notice, direction or instruction given under this policy shall be in writing and delivered by hand, post, or facsimile/email to Star Health and Allied Insurance Company Limited, No 1, New Tank Street, Valluvar Kottam High Road, Nungambakkam, Chennai-600034. Toll free no: 1800-425-2255 / 1800-102-4477 Email: support@starhealth.in

Notice and instructions will be deemed served 7 days after posting or immediately upon receipt in the case of hand delivery, facsimile or e-mail.

17. Customer Service

If at any time the Insured Person requires any clarification or assistance, the insured may contact the offices of the Company at the address specified, during normal business hours

18. Grievances:

In case the Insured Person is aggrieved in any way, the insured may contact the Company at the specified address, during normal business hours.

Grievance Department,

Star Health and Allied Insurance Company Limited, No 1, New Tank Street, Valluvar Kottam High Road, Nungambakkam, Chennai - 600034. or Call 044-28288821 during normal business hours. or Send e-mail to grievances@starhealth.in. Senior Citizens may call 044-28288897

In the event of the following grievances:

- a. any partial or total repudiation of claims by the Company
- b. any dispute in regard to premium paid or payable in terms of the policy;
- c. any dispute on the legal construction of the policies in so far as such disputes relate to claims;
- d. delay in settlement of claims;
- e. non-issuance of any insurance document to customer after receipt of the premium

the insured person may approach the Insurance Ombudsman at the address given below, within whose jurisdiction the branch or office of Star Health and Allied Insurance Company Limited are located.

List of Insurance Ombudsmen

| CONTACT DETAILS | JURISDICTION |
|---|--|
| <p>AHMEDABAD Office of the Insurance Ombudsman, 6th floor, Jeevan Prakash Building, Tilak Marg, Relief Road, Ahmedabad 380001, Tel 079-25501201/02/05/06. Email:-bimalokpal.ahmedabad@gbic.co.in</p> | <p>State of Gujarat and Union Territories of Dadra & Nagar Haveli and Daman and Diu.</p> |
| <p>BENGALURU Office of the Insurance Ombudsman, Jeevan Soudha Building, PID No.57-27-N-19, Ground Floor, 19/19, 24th Main Road, JP Nagar, 1st Phase, Bengaluru-560 078. Tel.:-080-26652048/26652049 Email:- bimalokpal.bengaluru@gbic.co.in</p> | <p>Karnataka.</p> |
| <p>BHOPAL Office of the Insurance Ombudsman, Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp.Airtel Office, Near New Market, Bhopal – 462 033. Tel.:- 0755-2769201/202 Fax:- 0755-2769203 Email:- bimalokpal.bhopal@gbic.co.in</p> | <p>States of Madhya Pradesh and Chattisgarh.</p> |
| <p>BHUBANESHWAR Office of the Insurance Ombudsman, 62, Forest park, Bhubneshwar – 751 009. Tel.:- 0674-2596461 / 2596455 Fax:- 0674-2596429 Email:-bimalokpal.bhubaneswar@gbic.co.in</p> | <p>State of Orissa.</p> |
| <p>CHANDIGARH Office of the Insurance Ombudsman, S.C.O. No. 101, 102 & 103, 2nd Floor, Batra Building, Sector 17 – D, Chandigarh – 160 017. Tel.:- 0172-2706196/ 2706468 Fax:- 0172-2708274 Email:- bimalokpal.chandigarh@gbic.co.in</p> | <p>States of Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir and Union territory of Chandigarh.</p> |
| <p>CHENNAI Office of the Insurance Ombudsman, Fatima Akhtar Court, 4th Floor, 453, Anna Salai, Teynampet, CHENNAI – 600 018. Tel.:- 044-24333668 / 24335284 Fax:- 044-24333664 Email:- bimalokpal.chennai@gbic.co.in</p> | <p>State of Tamil Nadu and Union Territories - Pondicherry Town and Karaikal (which are part of Union Territory of Pondicherry).</p> |

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| <p>DELHI Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Building, Asaf Ali Road, New Delhi – 110 002. Tel.:- 011-23239633/23237532 Fax:- 011-23230858 Email:- bimalokpal.delhi@gbic.co.in</p> | <p>State of Delhi</p> |
| <p>ERNAKULAM Office of the Insurance Ombudsman, 2nd floor, Pulinat Building, Opp. Cochin Shipyard, M.G. Road, Ernakulam - 682 015. Tel.:- 0484- 2358759/2359338 Fax:- 0484-2359336 Email:- bimalokpal.ernakulam@gbic.co.in</p> | <p>Kerala, Lakshadweep, Mahe-a part of Pondicherry</p> |
| <p>GUWAHATI Office of the Insurance Ombudsman, 'Jeevan Nivesh', 5th Floor, Nr. Panbazar over bridge, S.S. Road, Guwahati – 781001(ASSAM). Tel.:- 0361- 2132204 / 2132205 Fax:- 0361-2732937 Email:-bimalokpal.guwahati@gbic.co.in</p> | <p>States of Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura.</p> |
| <p>HYDERABAD Office of the Insurance Ombudsman, 6-2-46, 1st floor, "Moin Court" Lane Opp. Saleem Function Palace, A. C. Guards, Lakdi-Ka-Pool, Hyderabad - 500 004. Tel.:- 040-65504123/23312122 Fax:- 040-23376599 Email:- bimalokpal.hyderabad@gbic.co.in</p> | <p>States of Andhra Pradesh, Telangana and Union Territory of Yanam - a part of the Union Territory of Pondicherry.</p> |
| <p>JAIPUR Office of the Insurance Ombudsman, Jeevan Nidhi-II Bldg., Ground Floor, Bhawani Singh Marg, Jaipur - 302005. Tel.:- 0141-2740363 Email:- bimalokpal.jaipur@gbic.co.in</p> | <p>State of Rajasthan.</p> |
| <p>KOLKATA Office of the Insurance Ombudsman, Hindustan Building Annexe, 4th floor, 4, CR Avenue, Kolkata - 700 072. Tel.:- 033-22124339 / 22124340 Fax:- 033-22124341 Email:- bimalokpal.kolkata@gbic.co.in</p> | <p>States of West Bengal, Bihar, Sikkim and Union Territories of Andaman and Nicobar Islands.</p> |

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| <p>LUCKNOW Office of the Insurance Ombudsman, 6th Floor, Jeevan Bhawan, Phase-II, Nawal Kishore Road, Hazratganj, Lucknow-226 001. Tel.:- 0522-2231330 / 2231331 Fax:- 0522-2231310. Email:- bimalokpal.lucknow@gbic.co.in</p> | <p>District of Uttar Pradesh: Lalitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhadra, Fatehpur, Pratapgarh, Jaunpur, Varansi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sulanpur, Maharajganj, Santkabirnagar, Azamgarh, Kaushinagar, Gorkhpur, Deoria, Mau, Chandauli, Ballia, Sidharathnagar.</p> |
| <p>MUMBAI Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S. V. Road, Santacruz (W), Mumbai - 400 054. Tel.:- 022-26106552/26106960 Fax:- 022-26106052 Email:- bimalokpal.mumbai@gbic.co.in</p> | <p>States of Goa, Mumbai Metropolitan Region excluding Navi Mumbai & Thane.</p> |
| <p>NOIDA Office of the Insurance Ombudsman, Bhagwan Sahai Palace, 4th Floor, Main Road, Naya Bans, Sector-15, Distt: Gautam Budh Nagar, U.P-201301 Tel: 0120-2514250 / 2514252 / 2514253 Email:- bimalokpal.noida@gbic.co.in</p> | <p>States of Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Bulandshehar, Etah, Kanooj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozabad, Gautam Budh Nagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur.</p> |
| <p>PATNA Office of the Insurance Ombudsman, 1st Floor, Kalpana Arcade Building, Bazar Samiti Road, Bahadurpur, Patna - 800 006.Tel:0612-2680952 Email:- bimalokpal.patna@gbic.co.in</p> | <p>States of Bihar and Jharkhand.</p> |
| <p>PUNE Office of the Insurance Ombudsman, Jeevan Darshan Building, 3rd Floor, CTS Nos. 195 to 198, NC Kelkar Road, Narayan Peth, Pune - 411 030 Tel: 020 -41312555 Email:- bimalokpal.pune@gbic.co.in</p> | <p>States of Maharashtra, Area of Navi Mumbai and Thane excluding Mumbai Metropolitan Region.</p> |

List of Day Care Procedures

| | ENT |
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| 1 | Stapedotomy |
| 2 | Myringoplasty(Type I Tympanoplasty) |
| 3 | Revision stapedectomy |
| 4 | Labyrinthectomy for severe Vertigo |
| 5 | Stapedectomy under GA |
| 6 | Ossiculoplasty |
| 7 | Myringotomy with Grommet Insertion |
| 8 | Tympanoplasty (Type III) |
| 9 | Stapedectomy under LA |
| 10 | Revision of the fenestration of the inner ear. |
| 11 | Tympanoplasty (Type IV) |
| 12 | Endolymphatic Sac Surgery for Meniere's Disease |
| 13 | Turbinectomy |
| 14 | Removal of Tympanic Drain under LA |
| 15 | Endoscopic Stapedectomy |
| 16 | Fenestration of the inner ear |
| 17 | Incision and drainage of perichondritis |
| 18 | Septoplasty |
| 19 | Vestibular Nerve section |
| 20 | Thyroplasty Type I |
| 21 | Pseudocyst of the Pinna – Excision |
| 22 | Incision and drainage - Haematoma Auricle |
| 23 | Tympanoplasty (Type II) |
| 24 | Keratosis removal under GA |
| 25 | Reduction of fracture of Nasal Bone |
| 26 | Excision and destruction of lingual tonsils |
| 27 | Conchoplasty |
| 28 | Thyroplasty Type II |
| 29 | Tracheostomy |
| 30 | Excision of Angioma Septum |
| 31 | Turbinoplasty |
| 32 | Incision & Drainage of Retro Pharyngeal Abscess |
| 33 | Uvulo Palato Pharyngo Plasty |
| 34 | Palatoplasty |
| 35 | Tonsillectomy without adenoidectomy |
| 36 | Adenoidectomy with Grommet insertion |
| 37 | Adenoidectomy without Grommet insertion |
| 38 | Vocal Cord lateralisation Procedure |
| 39 | Incision & Drainage of Para Pharyngeal Abscess |
| 40 | Transoral incision and drainage of a pharyngeal abscess |
| 41 | Tonsillectomy with adenoidectomy |

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| 42 | Tracheoplasty |
| | Ophthalmology |
| 43 | Incision of tear glands |
| 44 | Other operation on the tear ducts |
| 45 | Incision of diseased eyelids |
| 46 | Excision and destruction of the diseased tissue of the eyelid |
| 47 | Removal of foreign body from the lens of the eye. |
| 48 | Corrective surgery of the entropion and ectropion |
| 49 | Operations for pterygium |
| 50 | Corrective surgery of blepharoptosis |
| 51 | Removal of foreign body from conjunctiva |
| 52 | Biopsy of tear gland |
| 53 | Removal of Foreign body from cornea |
| 54 | Incision of the cornea |
| 55 | Other operations on the cornea |
| 56 | Operation on the canthus and epicanthus |
| 57 | Removal of foreign body from the orbit and the eye ball. |
| 58 | Surgery for cataract |
| 59 | Treatment of retinal lesion |
| 60 | Removal of foreign body from the posterior chamber of the eye |
| | Oncology |
| 61 | IV Push Chemotherapy |
| 62 | HBI-Hemibody Radiotherapy |
| 63 | Infusional Targeted therapy |
| 64 | SRT-Stereotactic Arc Therapy |
| 65 | SC administration of Growth Factors |
| 66 | Continuous Infusional Chemotherapy |
| 67 | Infusional Chemotherapy |
| 68 | CCRT-Concurrent Chemo + RT |
| 69 | 2D Radiotherapy |
| 70 | 3D Conformal Radiotherapy |
| 71 | IGRT- Image Guided Radiotherapy |
| 72 | IMRT- Step & Shoot |
| 73 | Infusional Bisphosphonates |
| 74 | IMRT- DMLC |
| 75 | Rotational Arc Therapy |
| 76 | Tele gamma therapy |
| 77 | FSRT-Fractionated SRT |
| 78 | VMAT-Volumetric Modulated Arc Therapy |
| 79 | SBRT-Stereotactic Body Radiotherapy |
| 80 | Helical Tomotherapy |
| 81 | SRS-Stereotactic Radiosurgery |
| 82 | X-Knife SRS |

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| 83 | Gammaknife SRS |
| 84 | TBI- Total Body Radiotherapy |
| 85 | intraluminal Brachytherapy |
| 86 | Electron Therapy |
| 87 | TSET-Total Electron Skin Therapy |
| 88 | Extracorporeal Irradiation of Blood Products |
| 89 | Telecobalt Therapy |
| 90 | Telecesium Therapy |
| 91 | External mould Brachytherapy |
| 92 | Interstitial Brachytherapy |
| 93 | Intracavity Brachytherapy |
| 94 | 3D Brachytherapy |
| 95 | Implant Brachytherapy |
| 96 | Intravesical Brachytherapy |
| 97 | Adjuvant Radiotherapy |
| 98 | Afterloading Catheter Brachytherapy |
| 99 | Conditioning Radiotherapy for BMT |
| 100 | Extracorporeal Irradiation to the Homologous Bone grafts |
| 101 | Radical chemotherapy |
| 102 | Neoadjuvant radiotherapy |
| 103 | LDR Brachytherapy |
| 104 | Palliative Radiotherapy |
| 105 | Radical Radiotherapy |
| 106 | Palliative chemotherapy |
| 107 | Template Brachytherapy |
| 108 | Neoadjuvant chemotherapy |
| 109 | Adjuvant chemotherapy |
| 110 | Induction chemotherapy |
| 111 | Consolidation chemotherapy |
| 112 | Maintenance chemotherapy |
| 113 | HDR Brachytherapy |
| | Plastic Surgery |
| 114 | Construction skin pedicle flap |
| 115 | Gluteal pressure ulcer-Excision |
| 116 | Muscle-skin graft, leg |
| 117 | Removal of bone for graft |
| 118 | Muscle-skin graft duct fistula |
| 119 | Removal cartilage graft |
| 120 | Myocutaneous flap |
| 121 | Fibro myocutaneous flap |
| 122 | Breast reconstruction surgery after mastectomy |
| 123 | Sling operation for facial palsy |
| 124 | Split Skin Grafting under RA |

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| 125 | Wolfe skin graft |
| 126 | Plastic surgery to the floor of the mouth under GA |
| | Urology |
| 127 | AV fistula – wrist |
| 128 | URSL with stenting |
| 129 | URSL with lithotripsy |
| 130 | Cystoscopic Litholapaxy |
| 131 | ESWL |
| 132 | Haemodialysis |
| 133 | Bladder Neck Incision |
| 134 | Cystoscopy & Biopsy |
| 135 | Cystoscopy and removal of polyp |
| 136 | Suprapubic cystostomy |
| 137 | percutaneous nephrostomy |
| 138 | Ureterocoele decompression |
| 139 | Cystoscopy and “SLING” procedure. |
| 140 | TUNA- prostate |
| 141 | Excision of urethral diverticulum |
| 142 | Removal of urethral Stone |
| 143 | Excision of urethral prolapse |
| 144 | Mega-ureter reconstruction |
| 145 | Kidney renoscopy and biopsy |
| 146 | Ureter endoscopy and treatment |
| 147 | Vesico ureteric reflux correction |
| 148 | Surgery for pelvi ureteric junction obstruction |
| 149 | Anderson hynes operation |
| 150 | Kidney endoscopy and biopsy |
| 151 | Paraphimosis surgery |
| 152 | injury prepuce- circumcision |
| 153 | Frenular tear repair |
| 154 | Meatotomy for meatal stenosis |
| 155 | surgery for fournier's gangrene scrotum |
| 156 | surgery filarial scrotum |
| 157 | surgery for watering can perineum |
| 158 | Repair of penile torsion |
| 159 | Drainage of prostate abscess |
| 160 | Orchiectomy |
| 161 | Cystoscopy and removal of FB |
| | Neurology |
| 162 | Facial nerve physiotherapy |
| 163 | Nerve biopsy |
| 164 | Muscle biopsy |
| 165 | Epidural steroid injection |

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| 166 | Glycerol rhizotomy |
| 167 | Spinal cord stimulation |
| 168 | Motor cortex stimulation |
| 169 | Stereotactic Radiosurgery |
| 170 | Percutaneous Cordotomy |
| 171 | Intrathecal Baclofen therapy |
| 172 | Entrapment neuropathy Release |
| 173 | Diagnostic cerebral angiography |
| 174 | VP shunt |
| 175 | Ventriculoatrial shunt |
| Thoracic surgery | |
| 176 | Thoracoscopy and Lung Biopsy |
| 177 | Excision of cervical sympathetic Chain Thoracoscopic |
| 178 | Laser Ablation of Barrett's oesophagus |
| 179 | Pleurodesis |
| 180 | Thoracoscopy and pleural biopsy |
| 181 | EBUS + Biopsy |
| 182 | Thoracoscopy ligation thoracic duct |
| 183 | Thoracoscopy assisted empyaema drainage |
| Gastroenterology | |
| 184 | Pancreatic pseudocyst EUS & drainage |
| 185 | RF ablation for barrett's Oesophagus |
| 186 | ERCP and papillotomy |
| 187 | Esophagoscope and sclerosant injection |
| 188 | EUS + submucosal resection |
| 189 | Construction of gastrostomy tube |
| 190 | EUS + aspiration pancreatic cyst |
| 191 | Small bowel endoscopy (therapeutic) |
| 192 | Colonoscopy ,lesion removal |
| 193 | ERCP |
| 194 | Colonscopy stenting of stricture |
| 195 | Percutaneous Endoscopic Gastrostomy |
| 196 | EUS and pancreatic pseudo cyst drainage |
| 197 | ERCP and choledochoscopy |
| 198 | Proctosigmoidoscopy volvulus detorsion |
| 199 | ERCP and sphincterotomy |
| 200 | Esophageal stent placement |
| 201 | ERCP + placement of biliary stents |
| 202 | Sigmoidoscopy w / stent |
| 203 | EUS + coeliac node biopsy |
| General Surgery | |
| 204 | infected keloid excision |
| 205 | Incision of a pilonidal sinus / abscess |

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| 206 | Axillary lymphadenectomy |
| 207 | Wound debridement and Cover |
| 208 | Abscess-Decompression |
| 209 | Cervical lymphadenectomy |
| 210 | infected sebaceous cyst |
| 211 | Inguinal lymphadenectomy |
| 212 | Incision and drainage of Abscess |
| 213 | Suturing of lacerations |
| 214 | Scalp Suturing |
| 215 | infected lipoma excision |
| 216 | Maximal anal dilatation |
| 217 | Piles |
| | A)Injection Sclerotherapy |
| | B)Piles banding |
| 218 | liver Abscess- catheter drainage |
| 219 | Fissure in Ano- fissurectomy |
| 220 | Fibroadenoma breast excision |
| 221 | Oesophageal varices Sclerotherapy |
| 222 | ERCP - pancreatic duct stone removal |
| 223 | Perianal abscess I&D |
| 224 | Perianal hematoma Evacuation |
| 225 | Fissure in ano sphincterotomy |
| 226 | UGI scopy and Polypectomy oesophagus |
| 227 | Breast abscess I & D |
| 228 | Feeding Gastrostomy |
| 229 | Oesophagoscopy and biopsy of growth oesophagus |
| 230 | UGI scopy and injection of adrenaline, sclerosants - bleeding ulcers |
| 231 | ERCP - Bile duct stone removal |
| 232 | Ileostomy closure |
| 233 | Colonoscopy |
| 234 | Polypectomy colon |
| 235 | Splenic abscesses Laparoscopic Drainage |
| 236 | UGI SCOPY and Polypectomy stomach |
| 237 | Rigid Oesophagoscopy for FB removal |
| 238 | Feeding Jejunostomy |
| 239 | Colostomy |
| 240 | Ileostomy |
| 241 | colostomy closure |
| 242 | Submandibular salivary duct stone removal |
| 243 | Pneumatic reduction of intussusception |
| 244 | Varicose veins legs - Injection sclerotherapy |
| 245 | Rigid Oesophagoscopy for Plummer vinson syndrome |
| 246 | Pancreatic Pseudocysts Endoscopic Drainage |

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| 247 | ZADEK's Nail bed excision |
| 248 | Subcutaneous mastectomy |
| 249 | Excision of Ranula under GA |
| 250 | Rigid Oesophagoscopy for dilation of benign Strictures |
| 251 | Eversion of Sac |
| | A) Unilateral |
| | b)Bilateral |
| 252 | Lord's placation |
| 253 | Jaboulay's Procedure |
| 254 | Scrotoplasty |
| 255 | Surgical treatment of varicocele |
| 256 | Epididymectomy |
| 257 | Circumcision for Trauma |
| 258 | Meatoplasty |
| 259 | Intersphincteric abscess incision and drainage |
| 260 | Psoas Abscess Incision and Drainage |
| 261 | Thyroid abscess Incision and Drainage |
| 262 | TIPS procedure for portal hypertension |
| 263 | Esophageal Growth stent |
| 264 | PAIR Procedure of Hydatid Cyst liver |
| 265 | Tru cut liver biopsy |
| 266 | Photodynamic therapy or esophageal tumour and Lung tumour |
| 267 | Excision of Cervical RIB |
| 268 | laparoscopic reduction of intussusception |
| 269 | Microdocheotomy breast |
| 270 | Surgery for fracture Penis |
| 271 | Sentinel node biopsy |
| 272 | Parastomal hernia |
| 273 | Revision colostomy |
| 274 | Prolapsed colostomy- Correction |
| 275 | Testicular biopsy |
| 276 | laparoscopic cardiomyotomy(Hellers) |
| 277 | Sentinel node biopsy malignant melanoma |
| 278 | laparoscopic pyloromyotomy(Ramstedt) |
| | Orthopedics |
| 279 | Arthroscopic Repair of ACL tear knee |
| 280 | Closed reduction of minor Fractures |
| 281 | Arthroscopic repair of PCL tear knee |
| 282 | Tendon shortening |
| 283 | Arthroscopic Meniscectomy – Knee |
| 284 | Treatment of clavicle dislocation |
| 285 | Arthroscopic meniscus repair |
| 286 | Haemarthrosis knee- lavage |

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| 287 | Abscess knee joint drainage |
| 288 | Carpal tunnel release |
| 289 | Closed reduction of minor dislocation |
| 290 | Repair of knee cap tendon |
| 291 | ORIF with K wire fixation- small bones |
| 292 | Release of midfoot joint |
| 293 | ORIF with plating- Small long bones |
| 294 | Implant removal minor |
| 295 | K wire removal |
| 296 | POP application |
| 297 | Closed reduction and external fixation |
| 298 | Arthrotomy Hip joint |
| 299 | Syme's amputation |
| 300 | Arthroplasty |
| 301 | Partial removal of rib |
| 302 | Treatment of sesamoid bone fracture |
| 303 | Shoulder arthroscopy / surgery |
| 304 | Elbow arthroscopy |
| 305 | Amputation of metacarpal bone |
| 306 | Release of thumb contracture |
| 307 | Incision of foot fascia |
| 308 | calcaneum spur hydrocort injection |
| 309 | Ganglion wrist hyalase injection |
| 310 | Partial removal of metatarsal |
| 311 | Repair / graft of foot tendon |
| 312 | Revision/Removal of Knee cap |
| 313 | Amputation follow-up surgery |
| 314 | Exploration of ankle joint |
| 315 | Remove/graft leg bone lesion |
| 316 | Repair/graft achilles tendon |
| 317 | Remove of tissue expander |
| 318 | Biopsy elbow joint lining |
| 319 | Removal of wrist prosthesis |
| 320 | Biopsy finger joint lining |
| 321 | Tendon lengthening |
| 322 | Treatment of shoulder dislocation |
| 323 | Lengthening of hand tendon |
| 324 | Removal of elbow bursa |
| 325 | Fixation of knee joint |
| 326 | Treatment of foot dislocation |
| 327 | Surgery of bunion |
| 328 | intra articular steroid injection |
| 329 | Tendon transfer procedure |

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| 330 | Removal of knee cap bursa |
| 331 | Treatment of fracture of ulna |
| 332 | Treatment of scapula fracture |
| 333 | Removal of tumor of arm/ elbow under RA/GA |
| 334 | Repair of ruptured tendon |
| 335 | Decompress forearm space |
| 336 | Revision of neck muscle (Torticollis release) |
| 337 | Lengthening of thigh tendons |
| 338 | Treatment fracture of radius & ulna |
| 339 | Repair of knee joint |
| Paediatric surgery | |
| 340 | Excision Juvenile polyps rectum |
| 341 | Vaginoplasty |
| 342 | Dilatation of accidental caustic stricture oesophageal |
| 343 | Presacral Teratomas Excision |
| 344 | Removal of vesical stone |
| 345 | Excision Sigmoid Polyp |
| 346 | Sternomastoid Tenotomy |
| 347 | Infantile Hypertrophic Pyloric Stenosis pyloromyotomy |
| 348 | Excision of soft tissue rhabdomyosarcoma |
| 349 | Mediastinal lymph node biopsy |
| 350 | High Orchiectomy for testis tumours |
| 351 | Excision of cervical teratoma |
| 352 | Rectal-Myomectomy |
| 353 | Rectal prolapse (Delorme's procedure) |
| 354 | Orchidopexy for undescended testis |
| 355 | Detorsion of torsion Testis |
| 356 | lap.Abdominal exploration in cryptorchidism |
| 357 | EUA + biopsy multiple fistula in ano |
| 358 | Cystic hygroma - Injection treatment |
| 359 | Excision of fistula-in-ano |
| Gynaecology | |
| 360 | Hysteroscopic removal of myoma |
| 361 | D&C |
| 362 | Hysteroscopic resection of septum |
| 363 | thermal Cauterisation of Cervix |
| 364 | MIRENA insertion |
| 365 | Hysteroscopic adhesiolysis |
| 366 | LEEP |
| 367 | Cryocauterisation of Cervix |
| 368 | Polypectomy Endometrium |
| 369 | Hysteroscopic resection of fibroid |
| 370 | LLETZ |

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| 371 | Conization |
| 372 | polypectomy cervix |
| 373 | Hysteroscopic resection of endometrial polyp |
| 374 | Vulval wart excision |
| 375 | Laparoscopic paraovarian cyst excision |
| 376 | uterine artery embolization |
| 377 | Bartholin Cyst excision |
| 378 | Laparoscopic cystectomy |
| 379 | Hymenectomy(imperforate Hymen) |
| 380 | Endometrial ablation |
| 381 | vaginal wall cyst excision |
| 382 | Vulval cyst Excision |
| 383 | Laparoscopic paratubal cyst excision |
| 384 | Repair of vagina (vaginal atresia) |
| 385 | Hysteroscopy, removal of myoma |
| 386 | TURBT |
| 387 | Ureterocoele repair - congenital internal |
| 388 | Vaginal mesh For POP |
| 389 | Laparoscopic Myomectomy |
| 390 | Surgery for SUI |
| 391 | Repair recto- vagina fistula |
| 392 | Pelvic floor repair(excluding Fistula repair) |
| 393 | URS + LL |
| 394 | Laparoscopic oophorectomy |
| | Critical care |
| 395 | Insert non- tunnel CV cath |
| 396 | Insert PICC cath (peripherally inserted central catheter) |
| 397 | Replace PICC cath (peripherally inserted central catheter) |
| 398 | Insertion catheter, intra anterior |
| 399 | Insertion of Portacath |
| | Dental |
| 400 | Splinting of avulsed teeth |
| 401 | Suturing lacerated lip |
| 402 | Suturing lacerated lip oral mucosa |
| 403 | Oral biopsy in case of abnormal tissue presentation |
| 404 | FNAC |
| 405 | Smear from oral cavity |
| Admissibility will be determined as per the policy terms, conditions and exclusions | |